

ITEM NO.6

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).31535/2009

(From the judgement and order dated 11/08/2009 in LPA No.296/2009
of the HIGH COURT OF DELHI AT NEW DELHI)

M/S. ALLIED MOTORS LTD.

Petitioner(s)

VERSUS

M/S. BHARAT PETROLEUM CORP. LTD.

Respondent(s)

(With appln(s) for permission to place addl. documents on record
and with prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

Date: 11/10/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DIPAK MISRAFor Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Ranjit Kumar, Sr. Adv.
Ms. Diya Kapur, Adv.
Ms. Paromita Mukherjee, Adv.
Mr. Nikhil Pillai, Adv.
Mr. Arjun Puri, Adv.
for M/S. Karanjawala & Co., Adv.For Respondent(s) Mr. Sudhir Chandra, Sr. Adv.
Mr. Parijat Sinha, Adv.
Ms. Reshmi Rea Sinha, Adv.
Mr. Anil Kumar Mishra, Adv.
Mr. Bhagbati Prasad Padhy, Adv.
Mr. Vikram Ganguly, Adv.
Mr. S.C. Ghosh, Adv.
2UPON hearing counsel the Court made the following
O R D E RHeard the learned senior counsel for the parties
quite at length.

Arguments concluded. Judgment reserved.

Parties to file written submissions within three
days.(A.S. BISHT)
COURT MASTER(INDU SATIJA)
COURT MASTER